

**आयकर अपीलीय अधिकरण, चण्डीगढ़ न्यायपीठ 'बी.', चण्डीगढ़**  
**IN THE INCOME TAX APPELLATE TRIBUNAL, CHANDIGARH**  
**BENCH 'B' CHANDIGARH**

**श्रीमती दिवा सिंह, न्यायिक सदस्य एवं श्रीमती अन्नपूर्णा गुप्ता, लेखा सदस्य**  
**BEFORE: SMT. DIVA SINGH, JM & SMT. ANNAPURNA GUPTA, AM**

**आयकर अपील सं./ ITA No. 1267/CHD/2017**  
**निर्धारण वर्ष / Assessment Year : 2012-13**

Shri Rishav Mehta, House No. 322, Sector 6, Panchkula.	Vs	The DCIT, Central Circle II, Chandigarh.
स्थायी लेखा सं./PAN No: AFYPM8071Q		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

निर्धारिती की ओर से/Assessee by : Shri Akshit Goel, C.A.  
राजस्व की ओर से/ Revenue by : Shri Sandeep Dahiya, CIT

तारीख/Date of Hearing : 24.02.2021  
उद्घोषणा की तारीख/Date of Pronouncement : 25.02.2021

**आदेश/ORDER**

**PER DIVA SINGH**

By the present appeal, the assessee has assailed the correctness of the order dated 09.06.2017 of CIT(A)-3, Gurgaon pertaining to 2012-13 assessment year on various grounds.

2. However at the time of hearing, ld. AR relying on the application dated 19.02.2021 submitted that the assessee has availed of settlement under "The Direct Tax Vivad Se Vishwas Scheme, 2020" and its application has been accepted by the Department as Form No. 3 stands issued. Copy filed. In these circumstances, the assessee prays for withdrawal of the appeal.

3. The ld. Sr.DR Shri Sandeep Dahiya on a perusal of record had no objection to the prayer of the assessee.

4. We have heard the submissions and perused the material on record. In the aforementioned peculiar facts and circumstances considering the record and the submissions, the appeal of the assessee is dismissed as withdrawn. Said order was pronounced at the time of virtual hearing itself in the presence of the parties via Webex.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced on 25<sup>th</sup> Feb.,2021.

Sd/-

( अन्नपूर्णा गुप्ता )  
(ANNAPURNA GUPTA)  
लेखा सदस्य/ Accountant Member

Sd/-

( दिवा सिंह )  
(DIVA SINGH)  
न्यायिक सदस्य/ Judicial Member

“Poonam”

आदेश की प्रतिलिपि अग्रेपित/ Copy of the order forwarded to :

1. अपीलार्थी/ The Appellant
2. प्रत्यर्थी/ The Respondent
3. आयकर आयुक्त/ CIT
4. आयकर आयुक्त (अपील)/ The CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, चण्डीगढ़/ DR, ITAT, CHANDIGARH
6. गार्ड फाइल/ Guard File

आदेशानुसार/ By order,  
सहायक पंजीकार/ Assistant Registrar